

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Dated : This the 15th day of April 2002

Original Application no. 833 of 1997.

Hon'ble Mr. Justice RRK Trivedi, VC
Hon'ble Maj Gen K.K. Srivastava, AM

Smt. Urmila Devi, W/o late RP Srivastava,
R/o Mohalla Sudamapuri, near Sahib Talab,
Banda.

... Applicant

By Adv : Sri KP Srivastava

Versus

1. The Union of India, through Secretary Posts,
Ministry of Communication, Govt. of India,
New Delhi.
2. The Member (Personnel),
O/o Director General (Posts),
Dak Bhawan, New Delhi.
3. The Regional Director Postal Services,
Kanpur Region, Kanpur.
4. The Superintendent of Post Offices,
Banda, Division, Banda.

... Respondents

By Adv : Km Sadhana Srivastava

O R D E R

Hon'ble Mr. Justice RRK Trivedi, VC.

By this OA, filed under section 19 of AT Act, 1985, the applicant has challenged the order dated 24.3.1994 by which he was punished by reducing his pay by four stages from Rs. 1800/- to 1640/- for a period of one year w.e.f. 20.4.1992 with further direction that the applicant will not earn any increment during the period of reduction.

(B)

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and that on expiry of period of punishment the reduction will not effect of postponing his future increment without cumulative effect.

2. The aforesaid order was confirmed in appeal. However, the applicant filed a revision before the Govt. of India, Ministry of Communication which has been allowed by order dated 6.10.1999 and the order of punishment has been set aside. In the circumstances there is nothing left to be decided in this OA. The applicant Sri R.P. Srivastava died during the pendency of this OA and his widow has been substituted in place of Sri R.P. Srivastava. Sri K.P. Srivastava, learned counsel for the applicant has submitted that the respondents may be directed to pay terminal benefits and arrears etc which may be payable under order of the revising authority within specified time.

3. The OA is accordingly dismissed as infructuous. However, the respondents are directed to pay retiral benefits and other benefits for which the applicant may be entitled under the order of revising authority within a period of four months from the date copy of this order is filed before ^{the} ~~the~~ competent authority.

4. There shall be no order as to costs.



Member (A)



Vice-Chairman

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